Left Wing Extremism (LWE) affected areas

Number of incidents	Civilians killed	Security Personnel injured	Security Personnel killed
496	92	60	26

(c) and (d) The *ex-gratia*/compensation is paid to families of security personnel/ civilians as per the extant guidelines of CAPFs/Army/State Government and 'Central Scheme for assistance to civilian victims/family of victims of Terrorist/Communal/ LWE Violence and Cross Border Firing and Mine/IED Blasts on Indian Territory' and 'Security Related Expenditure (SRE) Scheme for the State Police/Security Personnel and Civilians killed/injured in Extremists Violence/Terrorist Attacks'.

Prisoners on death row in the country

1513. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of the number of prisoners on death row in the country;

(b) the number of such prisoners who have requested for pardon to the President in the last three years and in the current year; and

(c) the number of pardons that have been granted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per data compiled by National Crime Records Bureau, the State-wise details of convicts with capital punishment lodged in different jails at the end of 2015 are given in Statement-I (*See* below).

(b) and (c) As per data compiled by National Crime Records Bureau, the State-wise details of convicts granted pardon during the year 2014 and 2015 are given in Statement-II.

Statement-I

State/UT-wise number of convicts with capital punishment lodged in different jails at the end of 2015

Sl. No.	State/UT	Capital Punishment at the end of 2015
1.	Andhra Pradesh	3
2.	Arunachal Pradesh	0
3.	Assam	5
4.	Bihar	30

Sl. No.	State/UT	Capital Punishment at the end of 2015
5.	Chhattisgarh	15
6.	Goa	0
7.	Gujarat	12
8.	Haryana	10
9.	Himachal Pradesh	0
10.	Jammu and Kashmir	10
11.	Jharkhand	7
12.	Karnataka	22
13.	Kerala	16
14.	Madhya Pradesh	38
15.	Maharashtra	41
16.	Manipur	0
17.	Meghalaya	3
18.	Mizoram	0
19.	Nagaland	0
20.	Odisha	0
21.	Punjab	7
22.	Rajasthan	4
23.	Sikkim	0
24.	Tamil Nadu	9
25.	Telangana	2
26.	Tripura	2
27.	Uttar Pradesh	68
28.	Uttarakhand	3
29.	West Bengal	6
	TOTAL (STATES)	313
30.	Andaman and Nicobar Islands	3
31.	Chandigarh	0
32.	Dadra and Nagar Haveli	0

Sl. No.	State/UT	Capital Punishment at the end of 2015
33.	Daman and Diu	0
34.	Delhi	9
35.	Lakshadweep	0
36.	Puducherry	0
	Total (UTs)	12
	Total (All-India)	325

Statement-II

State/UT-wise number of convicts who have been granted pardon during the year 2014 and 2015

Sl. No.	State/UT	2014	2015
1.	Andhra Pradesh	0	0
2.	Arunachal Pradesh	0	0
3.	Assam	0	0
4.	Bihar	0	0
5.	Chhattisgarh	3	0
6.	Goa	0	0
7.	Gujarat	0	2
8.	Haryana	15	0
9.	Himachal Pradesh	0	0
10.	Jammu and Kashmir	0	0
11.	Jharkhand	1	0
12.	Karnataka	0	0
13.	Kerala	0	0
14.	Madhya Pradesh	0	0
15.	Maharashtra	69	0
16.	Manipur	0	0
17.	Meghalaya	0	0
18.	Mizoram	0	0
19.	Nagaland	0	0

Sl. No.	State/UT	2014	2015
20.	Odisha	1	0
21.	Punjab	0	0
22.	Rajasthan	29	1
23.	Sikkim	0	0
24.	Tamil Nadu	0	0
25.	Telangana	0	0
26.	Tripura	0	0
27.	Uttar Pradesh	21	19
28.	Uttarakhand	0	10
29.	West Bengal	0	1
	TOTAL (STATES)	139	33
30.	Andaman and Nicobar Islands	0	0
31.	Chandigarh	0	0
32.	Dadra and Nagar Haveli	0	0
33.	Daman and Diu	0	0
34.	Delhi	0	0
35.	Lakshadweep	0	0
36.	Puducherry	0	0
	TOTAL (UTs)	0	0
	TOTAL (ALL-INDIA)	139	33

Complaints of financial fraud in Geeta Colony Police Station

†1514. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 2457 given in the Rajya Sabha on 7 December, 2016 and state:

(a) whether proper legal action is not being taken on the complaints of financial frauds received under Geeta Colony police station with the connivance of the police and this is being done to defalcate crores of rupees of hundreds of people;

(b) whether the Ministry will consider getting this case investigated by some other agency due to the connivance of local police; and

† Original notice of the question was received in Hindi.